



# Punjab Government Gazette

## EXTRAORDINARY

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PUNJAB VIDHAN SABHA SECRETARIAT

### NOTIFICATION

The 18th February, 2019

**No. 3-PLA-2019/4.-** The Amritsar Walled City (Recognition of Usage) Amendment Bill, 2019 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

Bill No.3-PLA-2019

### **THE AMRITSAR WALLED CITY (RECOGNITION OF USAGE) AMENDMENT BILL, 2019**

A  
BILL

further to amend the Amritsar Wall City (Recognition of Usage) Act, 2016.

Be it enacted by the Legislature of the State of Punjab in the Seventieth year of the Republic of India as follows:-

1. (1) This Act may be called the Amritsar Wall City (Recognition of Usage) Amendment Act, 2019. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

(4837)

Substitution of  
section 3 of  
Punjab Act 13 of  
2016

2. In the Amritsar Walled City (Recognition of Usage) Act, 2016 (hereinafter referred to as the principal Act), for section 3, the following section shall be substituted, namely :-

"3. (1) within a period of thirty days from the date of coming into force of the Amritsar Walled City (Recognition of Usage) Amendment Act, 2019 any owner of the commercial establishment, within the walled city, may voluntarily disclose about any building violation and apply to the Competent authority for recognition of its usage as on the appointed date. Such an application shall be submitted as per Form 'A' along with photographs of such establishment, duly signed by its owner."

*Mode of  
Application.*

"(2) Thereafter, within a period of sixty days, the applicant shall submit the required information in Form-B alongwith all the requisite documents/plans and such application fee, as may be prescribed."

Substitution of  
section 5 of  
Punjab Act 13 of  
2016.

3. In the principal Act, for section 5, the following section shall be substituted, namely :-

*Time limit for  
finalising action.*

"5. The competent authority shall pass the final order and finalize the matter under this Act within a period of one year from the date of coming into force of the Amritsar Walled City (Recognition of Usage) Amendment Act, 2019."

**STATEMENT OF OBJECTS AND REASONS**

The Amritsar Walled City (Recognition of Usage) Act, 2016 was enacted to provide for one time Recognition of Usage in respect of building violations made in commercial establishment within the Walled City of Amritsar and for regulated development by providing public safety, convenience and well being. For achieving the Objects of the Act *ibid*, it is considered necessary that the applicants should be given more time to submit a application within a period of thirty days from 1st March 2019 i.e. the date of coming into force of this amendment act 2019 thereafter within a period of sixty days applicant shall submit the required information Accordingly the proposed bill is aimed to allow the applicants under the Act *ibid* to submit the application within thirty days from 01.03.2019. Thereafter, the applicant will submit the required information within sixty days and accordingly, enable the competent authority to pass the final order by within a period of one year from the date of notification.

**NAVJOT SINGH SIDHU**

Local Government Minister, Punjab.

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Chandigarh  
The 18th February, 2019

**SHASHI LAKHANPAL MISHRA**

Secretary.